

(b) Yes, Sir.

(c) Yes, Sir.

(d) The 13 regular vacancies which became available during 1979 and 1980 were filled as under:—

(i) Eight C.S.S. Officers included in Select List for 1979 were appointed.

(ii) Two posts were filled by C.S.S. Officers included in the Select List for the year 1978.

(iii) Three posts were filled by appointment of Officers from other Services, nominated by the Department of Personnel & A.R.

(e) As explained at (d) above, all regular vacancies were filled only by eligible officers.

(f) Does not arise.

Fixation of Pay of Class IV employees of Education Department of M.C.D. M.C.D.

7874. SHRI RAMESHWAR NEEKHARA: Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state:

(a) whether Government are aware that the Karol Bagh Zone of the Education Department of Municipal Corporation of Delhi has not done the fixation of pay of some of its class IV permanent employees with effect from 1st January, 1973 in accordance with the Pay Commission's recommendations;

(b) whether Government are aware that five instalments of CDS due to the employees have not been paid so far;

(c) whether the Government are also aware that the arrears of dearness allowance due to the above employees has not been paid so far; and

(d) if so, the action taken or proposed to be taken in the matter?

THE MINISTER OF EDUCATION AND SOCIAL WELFARE (SHRI S. B. CHAVAN): (a) Accounting to informa-

tion received from the Delhi Municipal Corporation, there is only one case of a class IV servant (Chowkidar) in the Karol Bagh Zone of the Education Department of the M.C.D., in whose case fixation of pay could not be done because his Service Book was misplaced.

(b) All the employees working in the M.C. Schools in Karol Bagh have been paid the C.D.S. except in respect of 15 schools, where payment on account of 5th instalment of C.D.S. is yet to be made. It is expected that the payment will be made shortly.

(c) D.A. arrears have been paid to the class IV servants of M.C. Schools in Karol Bagh Zone.

(d) Does not arise.

गैर-सरकारी प्रयासों द्वारा शिक्षा और तकनीकी संस्थानों का खोला जाना

7875. श्रीमती विशोरी मिन्हा : क्या शिक्षा और समाज कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार द्वारा शिक्षा और तकनीकी संस्थानों का गैर-सरकारी प्रयासों से खोले जाने पर लगायी गई रोक उचित है ; और

(ख) क्या देश में पहले जितने भी शिक्षा संस्थान अस्तित्व में आये थे वे सभी गैर-सरकारी प्रयासों का परिणाम था और अब गैर-सरकारी प्रयासों द्वारा ऐसे संस्थान खोले जाने पर रोक क्यों लगा दी गई है ?

शिक्षा और समाज कल्याण मंत्री (श्री एस.बी. चव्हाण) : (क) और (ख) . भारत सरकार को शैक्षणिक विद्युत् संबंधी प्राइवेट प्रयासों की भूमिका की जानकारी है। उन्होंने प्राइवेट प्रयासों द्वारा शैक्षणिक संस्थाएँ न खोले जाने के लिये कोई आदेश जारी नहीं किये हैं।